

11.56 hrs.

PAPERS LAID ON THE TABLE

DELHI SALES TAX (2ND AMDT.) RULES, 1976 AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. F.4/6175-Fin. (G) (ii) in Delhi Gazette dated the 24th March, 1976, under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT-10685/76].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 437 published in Gazette of India dated the 27th March, 1976 together with an explanatory memorandum.

(ii) G.S.R. 458 published in Gazette of India dated the 27th March, 1976 together with an explanatory memorandum.

(iii) G.S.R. 283(E) published in Gazette of India dated the 5th April, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT-10686/76].

REVIEWS AND ANNUAL REPORTS OF MOGUL LINE LTD., BOMBAY AND SHIPPING CORPORATION OF INDIA LTD., BOMBAY FOR 1974-75.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Mogul

Line Limited, Bombay, for the year 1974-75.

(ii) Annual Report of the Mogul-Line Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-10687/76].

(b) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1974-75.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-10688/76].

STATEMENTS re. ACTION TAKEN BY GOVT. ON ASSURANCES ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following eight statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—

(i) Statement No. XXV—Seventh Session, 1973.

(ii) Statement No. XXI—Eighth Session, 1973.

(iii) Statement No. XVIII—Ninth Session, 1973.

(iv) Statement No. XXII—Tenth Session, 1974.

(v) Statement No. XV—Eleventh Session, 1974.

(vi) Statement No. XIV—Twelfth Session, 1974.

(vii) Statement No. XVIII—Thirteenth Session, 1975.

(viii) Statement No. II—Fifteenth Session, 1975.

[Placed in Library. See No. LT-10689/76].